

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-103
IB-568(ND)2020

IN THE MATTER OF:

M/s Financial World india pvt ltd

....Applicant

Vs

M/s Khusi Building Solutions Pvt Ltd

....Respondent

SECTION

U /s. 7 of (IBC)

Order delivered on 20.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Nikshubha Sethi

For the Respondent :

ORDER

In course of arguments, Ld. Counsel for petitioner submitted that the original agreement was entered between both the parties was lost and in support of that FIR has been lodged which according to the Ld. Counsel for petitioner annexed at page no. 58 but from the perusal of the records we find that stage of investigation basis FIR is not mentioned anywhere and even no document is enclosed or filed along with the application.

Therefore, Ld. Counsel for petitioner is well advised to submit the information regarding the stage of investigation of that case, if any, by filing supplementary affidavit.



Petitioner is further directed to file any other documents to show the amount was admitted by the Corporate Debtor/respondent. List the case on **12.03.2020.**

SJI-

(K.K. VOHRA)
MEMBER (T)

SJI-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)